सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Aug/202526/9 **DATED:** 18/08/2025

Please Note

I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Aug/202526/9 dated 18/08/2025 of Norms Committee - I for the year 2025-26 was held on 18/08/2025 under the Chairmanship of HARDEEP SINGH,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

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Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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2	Shri S. K. Jain, Consultant	DPIIT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
6	Shri T.R. Choudhary, Scientist 'E'	MeitY

In Attendance:

S.No.	**Name and Designation**	**Department**
1.	Shri Randheep Thakur, Jt.DGFT	DGFT
2.	Ms. Pratibha Kumari, Dy.DGFT	DGFT

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Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002460AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	2 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAIN IRRIGATION SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002468AM26
RA File Number	NA
Licence No and Date	0310834593/03/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 13.08.2025, as under:

1. LLDPE RESIN - 1.05 KG/KG CONTENT IN EXPORT

2. COLOUR MASTER BATCH - 1.05 KG/KG CONTENT IN EXPORT

3.LIQUID SILICON RUBBER - 1.05 KG/KG CONTENT IN EXPORT

4.HDPE RESIN - 1.05 KG/KG CONTENT IN EXPORT

5.POLYPROPYLENE RESIN - 1.05 KG/KG CONTENT IN EXPORT

6. POLYPROPYLENE TALC RESIN - 1.05 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

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Date: 28-Aug-2025 18:12:36
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Case No.	3 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002471AM26
RA File Number	NA
Licence No and Date	0911003341/13/07/2022

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 9053.24 KGS , WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	14602 NOS	STAINLESS STEEL BARS, (GRADE 10705BA-ST, 10705MBU, 10705BU, MTB10AAM, SIZE: 46MMX85MM, 40MMX68MM, 33MMX52MM, 40MMX62MM, 47MMX75MM, 55MMX90MM, 61MMX106MM, 33MMX52MM, 29MMX45MM, 43MMX71MM, 36MMX58MM, 51MMX85MM, 43MMX62MM, 32MMX46MM, 40MMX62MM, 46MMX85MM) QTY: 77390.60 KGS	46180.93 KGS INCLUSIVE OF 410.14% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

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Location: DGFT(HQ)

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	4 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	AIRFINS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002481AM26
RA File Number	NA
Licence No and Date	3110067917/10/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 18.08.25, as under:

1. Net Dry Weight of export item may be specified as 37.45 MT.
2. Quantity of import items at Sl. No. 1 , 16 &17 may be allowed on net to net basis with accountability clause.
3. Quantity of import items at Sl. No. 2 to 15 shall be of relevant grade and size as contained/utilized in the in the export item and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002545AM26
RA File Number	NA

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Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002548AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002572AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00002573AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HOLLISTER MEDICAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006071AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005138AM25
RA File Number	039504000026 AM16
Licence No and Date	0310795555/27/04/2015
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

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Digitally Signed:
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Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
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Case stands **rejected**.

Case No.	11 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005240AM25
RA File Number	039504000535 AM16
Licence No and Date	0310801287/22/12/2015

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	12 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005246AM25
RA File Number	039504000536 AM16
Licence No and Date	0310801283/22/12/2015

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

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Date: 28-Aug-2025 18:12:36
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Location: DGFT(HQ)

Case stands **rejected**.

Case No.	13 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005248AM25
RA File Number	039504000601 AM16
Licence No and Date	0310801279/22/12/2015

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	14 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005251AM25
RA File Number	039504000624 AM16
Licence No and Date	0310801289/22/12/2015

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

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Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

Case stands **rejected**.

Case No.	15 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005124AM25
RA File Number	039504000966 AM16
Licence No and Date	0310803152/08/03/2016

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	16 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005140AM25
RA File Number	039504000469 AM17
Licence No and Date	0310808021/23/09/2016

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

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Date: 28-Aug-2025 18:12:36
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Location: DGFT(HQ)

Case stands **rejected**.

Case No.	17 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000659AM26
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000368AM26
RA File Number	072404000016 AM21

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Licence No and Date	0710116365/23/04/2020

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	20 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006006AM25
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 18.08.2025, as under:

1. Quantity of import items at SI .No. 1 to 31 may be allowed as under on net to net basis with accountability clause :

Import item Sl. No.	**Quantity (Nos.)**	**Import item Sl No.**	**Quantity (Nos.)**	**Import item Sl. No.**	**Quantity (Nos.)**	**Import item Sl. No.**	**Quantity (Nos.)**	**Import item Sl. No.**	**Quantity (Nos.)**
1	151	8	160	15	40	22	150	29	1601
2	65	9	25	16	95	23	60	30	660
3	103	10	160	17	95	24	210	31	720
4	89	11	239	18	127	25	30		
5	289	12	226	19	50	26	30		
6	625	13	65	20	120	27	40		

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7	55	14	40	21	60	28	408	

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Aug/202526/9

Signature Not Verified
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Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00003169AM25
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002337AM26
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

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Date: 28-Aug-2025 18:12:36
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Case No.	26 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000936AM26
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
3. The above information may be furnished export product wise.

Case stands deferred.

Case No.	27 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002249AM26
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

Signature Not Verified

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Location: DGFT(HQ)

Note: The written recommendation as given by Consultant (SKB)will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001002AM26
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed earlier** as per comments of DPIIT dated 28.07.2025 as under:

1. Capacity of Aluminium Silo(Export item at Sl.No.1) may be specified as 1200 Cubic meters
2. Net weight of each export item at SI. No.1 may be specified as 33.20 MT containing 30.74 MT of Aluminium Plates , sheets and strip.
3. Import items at SI No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 97.94 MT as 1.062 Kgs/Kg content in the export item after taking 40% recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00001507AM26
RA File Number	NA
Licence No and Date	0311015588/16/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001506AM26
RA File Number	NA
Licence No and Date	0311015693/21/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000966AM26
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed earlier** as per comments ofDPIIT dated 28.07.2025, as under: 1. Net weight of each export item at SI. No.1 may be specified as 15.50 MT containing 15.13 MT of Aluminium Plates, sheets and strip. 2. Net weight of export item at SI. No.2 may be specified as 4.50 MT containing 2.93 MT of	

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Aluminium plates, sheets and strip.

3. Import items at SI No. 1 & 2 shall be of relevant grade and thickness as contained/utilized in export items at Sl No. 1 & 2 respectively.
4. Quantity of import item at Sl.No.1 may be allowed as 32.1 MT as 1.06 Kgs/Kg content in the export item at SI.No.1 after taking 40% recovery from scrap.
5. Quantity of import item at Sl.No.2 may be allowed as 3.065 MT as 1.043 Kgs/Kg content in the export item at SI.No.2 after taking 40% recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000103AM26
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 13.08.2025, as under:

Allowed quantities of all import items:1.05 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00004357AM25
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023

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Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	34 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000967AM26
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed earlier** as per comments ofDPIIT dated 28.07.2025, as under:

1. Net weight of export item at SI. No.1 may be specified as 28.92 MT containing 24.90 MT of Aluminium Plates , sheets and strip.
2. Net weight of export item at SI. No.2 may be specified as 9.26 MT containing 7.52 MT of Aluminium plates , sheets and strip.
3. Import items at SI No. 1 & 2 shall be of relevant grade and thickness as contained/utilized in export items at Sl No. 1 & 2 respectively.
4. Quantity of import item at Sl.No.1 may be allowed as 25.98 MT as 1.042 Kgs/Kg content in the export item at SI.No.1 after taking 40% recovery from scrap.
5. Quantity of import item at Sl.No.2 may be allowed as 7.907 MT as 1.049 Kgs/Kg content in the export item at SI.No.2 after taking 40% recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000968AM26

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RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed earlier** as per comments ofDPIIT dated 28.07.2025, as under:

1. Net weight of each export item at SI. No.1 may be specified as 17.05 MT containing 16.54 MT of Aluminium Plates , sheets and strip.
2. Net weight of export item at SI. No.2 may be specified as 17.23 MT containing 16.93 MT of Aluminium plates , sheets and strip.
3. Net weight of export item at SI. No.3 may be specified as 4.52 MT containing 4.05 MT of Aluminium plates , sheets and strip.
4. Import items at SI No. 1 to 3 shall be of relevant grade and thickness as contained/utilized in export items at Sl No. 1 , 2 & 3 respectively.
5. Quantity of import item at Sl.No.1 may be allowed as 87.093 MT as 1.053 Kgs/Kg content in the export item at SI.No.1 after taking 40% recovery from scrap.
6. Quantity of import item at Sl.No.2 may be allowed as 17.753 MT as 1.048 Kgs/Kg content in the export item at SI.No.2 after taking 40% recovery from scrap.
7. Quantity of import item at Sl.No.3 may be allowed as 4.351 MT as 1.074 Kgs/Kg content in the export item at SI.No.3 after taking 40% recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	36 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001748AM26
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 28.07.2025, as under:

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Name: PRATIBHA KUMARI(Deputy DGFT)
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Location: DGFT(HQ)

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1. Each export item at Sl.No.1 to contain 1.612 MT of Aluminium plates , sheets and strip.
2. Each export item at Sl.No.2 to contain 3.589 MT of Aluminium plates , sheets and strip.
3. Each export item at Sl.No.3 to contain 8.093 MT of Aluminium plates , sheets and strip
4. Quantity of import item at Sl.No.1 may be allowed as 3.394 MT as 1.052 Kgs/Kg content in the export item at SI.No.1 after taking 40 % recovery from scrap.
5. Quantity of import item at Sl.No.2 may be allowed as 15.063 MT as 1.049 Kgs/Kg content in the export item at SI.No.2 after taking 40 % recovery from scrap
6. Quantity of import item at Sl.No.3 may be allowed as 34.409 MT as 1.063 Kgs/Kg content in the export item at SI.No.3 after taking 40 % recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to give the applicant **another chance** of attending the PH in the forthcoming meeting with all supporting documents to explain his case.

Case stands deferred.

Case No.	38 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002427AM26
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	Vishakha Industries
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002003AM24
RA File Number	07AX04000399 AM24
Licence No and Date	0711008343/21/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00003471AM25
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has sought some additional time to furnish DL reply vide letter dt.04.08.2025. The committee, therefore, decided to give 30 days' time to the firm to furnish DL reply.	

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Location: DGFT(HQ)

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Case stands deferred.

Case No.	41 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NU-WAY HEATRANSFER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006256AM25
RA File Number	09AX04000520 AM24
Licence No and Date	0911005849/22/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred

Case No.	42 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00003697AM25
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Allowed quantities of all import items:1.05 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00003698AM25
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Allowed quantities of all import items:1.05 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED

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Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005292AM25
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

PHOTOGRAPH OF EXPORT PRODUCT

DETAILS OF FOLLOWING IMPORT AND THEIR USE ITEM AND WHY THESE ARE IN NOS

1 PTFE MONFILAMENT

2. ADHESIVE

3.EVA ROLLS

4. ADL 12O AND 160

Case stands deferred

Case No.	45 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SUPREME SHAVERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006730AM25
RA File Number	05AX04003268 AM24
Licence No and Date	0511023189/11/01/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	46 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TECHNO DESIGNS

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Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001747AM26
RA File Number	03AX04004673 AM24
Licence No and Date	0311030151/12/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 28.07.2025, as under:

1. Each export item at Sl.No.1 to contain 11.97 MT of Aluminium plates, sheets and strip.
2. Import items at SI No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 50.45 MT as 1.045 Kgs/Kg content in the export item after taking 40% recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000483AM26
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	48 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00008568AM24

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Location: DGFT(HQ)

RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments of concerned TE, decided to call the firm for PH in the forthcoming meeting to clarify the wastage asked for on the imported items against the export products.

Case stands deferred

Case No.	49 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments of concerned TE, decided to call the firm for PH in the forthcoming meeting to clarify the wastage asked for on the imported items against the export products.

Case stands deferred.

Case No.	50 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024

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Location: DGFT(HQ)

Norms Committee Decision: Case deferred for the comments of TE.

Case No.	51 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006034AM25
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000484AM26
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00004123AM25

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RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006788AM25
RA File Number	09AX04000033 AM25
Licence No and Date	0911007151/26/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000794AM25
RA File Number	05AX04000308 AM25
Licence No and Date	0511025597/17/05/2024
Norms Committee Decision: Case deferred as due to some technical glitch the details of this case are not visible on portal.	

Case No.	56 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GALVA DECO PARTS PRIVATE LIMITED

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Date: 28-Aug-2025 18:12:36
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Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Allowed quantities of all import items:1.05 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 15.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	58 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GALVA DECO PARTS PRIVATE LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002014AM25
RA File Number	52AX04000092 AM25
Licence No and Date	5211008972/19/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Allowed quantities of all import items:1.05 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	60 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001601AM26
RA File Number	02AX04000345 AM25
Licence No and Date	0211007177/29/08/2024

Signature Not Verified

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Digitally Signed
Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 13.08.2025, as under:

1.NATURAL RUBER (REL GRADE) - 1.03 KG/KG CONTENT IN EXPORT

2.SYNTHETIC RUBBER PBR (REL. GRADE) - 1.03 KG/KG CONTENT IN EXPORT

3.CARBON BLACK (REL GRADE) - 1.03 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25
Licence No and Date	0311036892/04/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1.COPY OF CATALOGUE OF ALL IMPORT ITEMS INDICATING TYPE OF FABRIC

2 IMPORT ITEMS GAS LIFT IN NOS

Case stands deferred

Case No.	62 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED

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Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	63 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	INDUSTRIAL JEWELS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001531AM26
RA File Number	03AX04002730 AM25
Licence No and Date	0311037071/11/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 18.07.2025, as under:

Import - 1 to 5 -upto 3% of fob value of EP1

8 to10- upto 3% of fob value of EP2

11 to 15- upto 3% of fob value of EP3

Note:- Grade & size of import items will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00005604AM25
RA File Number	03AX04002741 AM25
Licence No and Date	0311037119/12/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed earlier** as per comments of DPIIT dated 31.07.2025, as under:

1. Import item at Sl.No. 1 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 95.58 MT as 1.18 Kgs./Kg. content in the export item at Sl.No.1.
2. Import item at Sl.No. 2 (Clad Plates-By Product) may not be allowed for import and accordingly may be omitted

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RIBO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000176AM26
RA File Number	04AX04000560 AM25
Licence No and Date	0411008277/24/09/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	66 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002365AM26

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Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
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Location: DGFT(HQ)

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RA File Number	34AX04000518 AM25
Licence No and Date	3411005446/24/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Export Item: 1.SPAR BEAM GEN 1.5 LM 77.4 PX 90.00 NUMBERS (NOS)

2 RECIVER BOX GEN 1.5 LM 77.4 PX 90.00 NUMBERS (NOS)

TOTAL Net weight per Blade (SPAR BEAM AND RECIEVER BOX TOGETHER) 585.0 Kg +/- 3 %

Import item

SL. NO	**SL.No. OF ADV.AUTH.**	**QTY**
1	1,2,7,14,15,16,19,20,21,23.	Components, allowed as per G.N.4
2.	8,9,12,24,25,26..	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
4	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002428AM26
RA File Number	03AX04003301 AM25
Licence No and Date	0311037661/04/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under: **Note: The written recommendation as given by Consultant (SKB)will be communicated to the applicant as well as concerned RA through email.** RA concerned may take suitable consequential action accordingly.	

Case No.	69 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000488AM26
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024
Norms Committee Decision:	

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Digitally Signed
Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

Case deferred for the comments of TE.

Case No.	70 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003560AM25
RA File Number	52AX04000202 AM25
Licence No and Date	5211010197/09/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Allowed quantities of all import items:1.05 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and Date	3111004033/29/10/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Signature Not Verified

Digitally Signed:
Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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Case No.	72 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004640AM25
RA File Number	34AX04000782 AM25
Licence No and Date	3411005778/09/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Export Item: 1.SPAR BEAM GEN 1.5 LM 77.4 PX 90.00 NUMBERS (NOS)

2. RECIVER BOX GEN 1.5 LM 77.4 PX 90.00 NUMBERS (NOS)

TOTAL Net weight per Blade (SPAR BEAM AND RECIEVER BOX TOGETHER) 585.0 Kg +/- 3 %

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	1,2,4,16,17,22,29,30,31,34,35.	Components, allowed as per G.N.4
2.	5,6,7,22,23,24,27.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
4	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Signature Not Verified
Digitally Signed:
Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
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Location: DGFT(HQ)

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Case No.	73 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000378AM26
RA File Number	03AX04004442 AM25
Licence No and Date	0311039652/16/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004863AM25
RA File Number	56AX04000395 AM25
Licence No and Date	5611003493/18/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005195AM25
RA File Number	05AX04003339 AM25
Licence No and Date	0511029962/30/12/2024
Norms Committee Decision:	

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Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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Case deferred for the comments of TE.

Case No.	76 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005227AM25
RA File Number	05AX04003153 AM25
Licence No and Date	0511029976/30/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	FREUDENBERG GALA HOUSEHOLD PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005338AM25
RA File Number	03AX04004523 AM25
Licence No and Date	0311040104/02/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005666AM25
RA File Number	07AX04001698 AM25

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Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
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Location: DGFT(HQ)
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Licence No and Date	0711013355/15/01/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	79 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005960AM25
RA File Number	33AX04000119 AM25
Licence No and Date	3311002507/30/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TEas the firm's reply to deficiency letter is incomplete and deficient:

1. Appendix 4E stated to be attached in the reply is missing and therefore CEC of wastage claimed by firm and quantity of import item required for each of export product are not available.

2. The reply furnished is not export product-wise.

3. Types of export products mentioned at S. No. 4 (and drawing attached) is only two but it is more than 40 at S. No. 2 of reply.

4. Replies at S. Nos. 3, 4 & 6 do not appear to be in order.

5. Details furnished against S. Nos. 7 & 8 of Deficiency letter are incomplete.

The firm may be asked to furnish data in following excel sheet format:

Export							Import						% wastage on net content basis
Export Product (EP)				For one unit of EP			Import item			Input raw material for one EP			
S. No.	Part No.	Qty. in Nos.	Total wt.	Extremities Dimensions (LxBxT)	Net Area	Wt. of one EP (A)	S. No.	Description	Dimensions (LxBxT)	Dimensions (LxBxT)	Area	Wt. (B)	[(B-A)/A]x100
1							1						
2							2						
3							3						

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4							4						
5							5						

Note: Drawing of each export product with part number to be attached.

Case stands deferred

Case No.	80 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005965AM25
RA File Number	31AX04000399 AM25
Licence No and Date	3111004383/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006055AM25
RA File Number	34AX04000967 AM25
Licence No and Date	3411006051/06/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:	

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Name: PRATIBHA KUMARI(Deputy DGFT)
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Location: DGFT(HQ)

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Export Item: 1.SPAR BEAM GEN 1.5 LM 77.4 PX 90.00 NUMBERS (NOS)

2 RECIVER BOX GEN 1.5 LM 77.4 PX 90.00 NUMBERS (NOS)

TOTAL Net weight per Blade (SPAR BEAM AND RECIEVER BOX TOGETHER) 585.0 Kg +/- 3 %

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	1,2,4,16,17,22,29,30,31,34,35.	Components, allowed as per G.N.4
2.	5,6,7,22,23,24,27.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
4	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006062AM25
RA File Number	09AX04001042 AM25
Licence No and Date	0911009007/07/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Date: 28-Aug-2025 18:12:36
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Case No.	83 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006130AM25
RA File Number	03AX04005756 AM25
Licence No and Date	0311041210/11/02/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	84 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002321AM26
RA File Number	05AX04003901 AM25
Licence No and Date	0511030818/11/02/2025

Norms Committee Decision:

The committee considered the case as per agenda. Representatives of the firm Shri R.Balaji – Assistant GeneralManager, Shri Shintarou Kawara – Senior Manager and Shri Pankush Arora - Advisor (ICCH) attended the Personal Hearing before Norms Committee-1 and explained the case in detail. They sought review of the rejection of their case by NC-1 in its meeting dated 17.04.2025. Their main submission was that item of import under the instant AA is second hand engines and it should be allowed for export after refurbishing. The Committee noted that in the instant case, the firm has not made any new product from the imported items. Rather, they are exporting it only after refurbishing. Such exports are not allowed under Advance Authorization Scheme. The committee, therefore, decided to maintain its earlier decision of rejection.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

Digitally Signed:
Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
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Location: DGFT(HQ)

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Case No.	85 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE TECH CABLES SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006251AM25
RA File Number	03AX04005771 AM25
Licence No and Date	0311041403/17/02/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	86 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006384AM25
RA File Number	34AX04001020 AM25
Licence No and Date	3411006121/24/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

Export Item: 1.FRP ROTAR BLADE GEV 65.4 ROOT 42.00 NUMBERS (NOS)

2 FRP ROTAR BLADE GEV 12.0 TIP 42.00 NUMBERS (NOS)

TOTAL Net weight per Blade (ROOT AND TIP TOGETHER) 23,092.0 Kg +/- 3 %

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	18,26,27,28,29,32,33,34,42,43,95,96,97,98,99,124,125,126,127,128,134,135, 136,137,138,139,140,141,142,143,144,150,152,162,	Components, allowed as per G.N.4

Signature Not Verified

Digitally Signed:
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Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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	163,164,165,166,167,168, 169,170,191,192,193,207,208,209,210,211,212,213, 214,215,220,221,222,223, 224.	
2.	1,2,3,4,5,14,15,16,17,19,20,31,44,110,111,112,149,151,197.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
4	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006543AM25
RA File Number	03AX04006052 AM25
Licence No and Date	0311041821/04/03/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 27.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Signature Not Verified

Digitally Signed:
Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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Case No.	88 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006554AM25
RA File Number	07AX04002023 AM25
Licence No and Date	0711013818/04/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006595AM25
RA File Number	31AX04000452 AM25
Licence No and Date	3111004502/07/03/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands **rejected**.	

Case No.	90 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SKF ENGINEERING AND LUBRICATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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HQ File Number	HQRNORM APPLY 00006648AM25
RA File Number	07AX04002054 AM25
Licence No and Date	0711013878/11/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006685AM25
RA File Number	31AX04000464 AM25
Licence No and Date	3111004532/13/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.08.2025, as under: Import 1- 46530 kg. after recovery 2- 20410 kg. after recovery **Note: Grade of item of import will be same as used in EP.** RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MANPRO EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000052AM26

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RA File Number	04AX04001291 AM25
Licence No and Date	0411009424/02/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Qty. of export of EP 1 is 9 nos. but import is for 3 nos. only. Pl. clarify.

2- Max.OD , Min ID ,Length & per unit wt. of EP vis avis OD ,Length & wt of blank & % wastage on net content basis in a tabular formsupported with drawings.

3- CIF value of items of import as per bill of entry and scrap valueas per tax invoice.

4- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Case stands deferred.

Case No.	93 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000121AM26
RA File Number	31AX04000507 AM25
Licence No and Date	3111004640/07/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.08.2025, as under:

Import 1.31940 kg. after recovery

2. 21150 kg. after recovery

3.50800 kg. after recovery

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Import item 3 is a forging block

Note: Grade of import items will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000255AM26
RA File Number	08AX04000073 AM26
Licence No and Date	0811014723/16/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000256AM26
RA File Number	08AX04000071 AM26
Licence No and Date	0811014724/16/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred

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Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000267AM26
RA File Number	08AX04000068 AM26
Licence No and Date	0811014734/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000286AM26
RA File Number	34AX04000025 AM26
Licence No and Date	3411006303/16/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has vide mail dt.17.08.2025 sought 30 days' time to submit DL reply. The Committee, therefore, decided to wait for DL reply of the firm. Case stands deferred.	

Case No.	98 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000308AM26
RA File Number	31AX04000012 AM26
Licence No and Date	3111004679/17/04/2025
Norms Committee Decision:	

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The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

Application on ANF 4A & copy of AA are required.

Case stands deferred.

Case No.	99 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000352AM26
RA File Number	56AX04000018 AM26
Licence No and Date	1111000150/21/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SKH SHEET METALS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000357AM26
RA File Number	05AX04000204 AM26
Licence No and Date	0511032011/21/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	101 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000375AM26
RA File Number	03AX04000142 AM26
Licence No and Date	0311043203/22/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 13.08.2025, as under:

Export item:

Steam Turbine Blades(XEDB Project)–3036 Nos (NET WEIGHT 1597.93KGS)

Import item:

ALLOY STEEL BAR WIDTH 30MM TO 80MM, THICKNESS 45MM TO 120MM

Wastage allowed on import item:Wastage of 765.26 % on net content basis after recovery may be allowed as against 1038.97% applied for, keeping in view firm's similar cases approved in recent past.

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000385AM26
RA File Number	07AX04000117 AM26
Licence No and Date	0711014247/22/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	103 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000386AM26
RA File Number	07AX04000116 AM26
Licence No and Date	0711014248/22/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000417AM26
RA File Number	34AX04000042 AM26
Licence No and Date	3411006334/23/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has vide mail dt.18.08.2025 sought 30 days' time to submit DL reply. The Committee, therefore, decided to wait for DL reply of the firm.

Case stands deferred.

Case No.	105 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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Date: 28-Aug-2025 18:12:36
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and Date	
HQ File Number	HQRNORM APPLY 00000431AM26
RA File Number	07AX04000125 AM26
Licence No and Date	0711014264/24/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	106 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000438AM26
RA File Number	03AX04000235 AM26
Licence No and Date	0311043277/24/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 13.08.2025, as under:

Export item:

Steam Turbine Blades(MIRI Project)–4468 Nos (NET WEIGHT 2265.10 KGS)

Import item:

ALLOY STEEL BAR WIDTH 30MM TO 80MM, THICKNESS 45MM TO 110MM

Wastage allowed on import item:Wastage of 595.44% on net content basis after recovery may be allowed as against 775% applied for, keeping in view firm's similar cases approved in recent past.

RA concerned may take suitable consequential action accordingly.

Case No.	107 / NC/1/MEET/Aug/202526/9

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Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000502AM26
RA File Number	31AX04000029 AM26
Licence No and Date	3111004698/28/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.08.2025, as under:

EP1 - Addt wt. .264 kg./unit,EP2- Add wt.1.038 kg./unit

Import 1- 1275 kg. After recovery

2- 38880 kg. after recovery

Note:Grade & thickness of items of import will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	RELIABLE AUTOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000527AM26
RA File Number	31AX04000016 AM26
Licence No and Date	3111004704/29/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 13.08.2025, as under:

Export product: Tank Guard Weldment for Earth Moving Equipment – 200 Nos

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Assembly Code- AT414556 (In each export product net content of Import item Sr. No. 1 is 143.80 Kg, Sr. No. 2 is 70.20 Kg and Sr. No.3 is 25.95 Kg)

S. No.	Import Items	Wastage allowed
1.	Steel Article Plate, Bottom Of Tank Guard (12mm Thick, Grade E350 / Q345 Plus or Minus 2 Percent Tolerance)	May be allowed with Nil wastage on net content, as applied for.
2.	Steel Article Plate, Side Of Tank Guard (12mm Thick, Grade E350 / Q345 Plus or Minus 2 Percent Tolerance)	May be allowed with 6.34% wastage after recovery on net content.
3.	Steel Article plate, Front Of Tank Guard (10mm Thick, Grade E350 / Q345 Plus or Minus 2 Percent Tolerance)	May be allowed with 0.39% wastage on net content, as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000532AM26
RA File Number	03AX04000280 AM26
Licence No and Date	0311043403/30/04/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 27.05.2025

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followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	110 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000551AM26
RA File Number	05AX04000325 AM26
Licence No and Date	0511032240/30/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PENNAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000560AM26
RA File Number	04AX04000066 AM26
Licence No and Date	0411009543/30/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred

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Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000568AM26
RA File Number	24AX04000030 AM26
Licence No and Date	2411004510/01/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RESISTOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000584AM26
RA File Number	31AX04000008 AM26
Licence No and Date	3111004714/02/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000598AM26
RA File Number	03AX04000351 AM26
Licence No and Date	0311043512/02/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	115 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000600AM26
RA File Number	05AX04000331 AM26
Licence No and Date	0511032311/02/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	116 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ULTRAHUMAN HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002251AM26
RA File Number	07AX04000167 AM26
Licence No and Date	0711014343/02/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda. Firms' representatives Shri Sathya Narayanan Sai A R, Production Manager and one other person appeared for Personal Hearing in the meeting. They apprised the committee that the import items are required for the manufacture of "Smart Health Rings with charger" used by persons for monitoring of their health parameters for export primarily to USA. For manufacture of this item, they are importing different electronic components including PCB which are assembled, soldered, casted under vacuum, polished and tested. The components are small & fragile. The manufacturing operation also involves soldering of small electronic components and there is unavoidable wastage during manufacturing operations. According to them their actual wastage/rejection is about 30 % on parts for smart health rings and 5% on parts of charger parts . After presentation made by the firm's representatives, due to nature of the components and manufacturing operations involved on components, the Committee after deliberations, decided that a wastage of 10 % may be allowed on components for smart heath rings and 2 % on parts for charger. According to this, representative of DPIIT present in the meeting worked out the entitlement of import items as under:

1. Quantities of import items at Sl. No 1 to 6 may be allowed on net content + 10% wastage basis.

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2. Quantities of import items at Sl. No 7 to 14 and 16 to 21 may be allowed on net content + 2% wastage basis.
3. Quantity of import item at Sl. No 15 (USB C to C Cable braided) may be allowed on net content basis i.e. 1,50, 000 Nos.

Committee accordingly decided to modify the norms for this A.A as above.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000650AM26
RA File Number	03AX04000243 AM26
Licence No and Date	0311043596/06/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 28.07.2025, as under:

1. Import item at Sl.No.1 (Clad Plates) shall be of relevant grade and thickness as contained /utilized in the export item at SI. No. 1 and its quantity may be allowed as 116.82 MT as 1.18 Kgs./Kg . content in the export item at SI.No.1.
2. Import item at Sl. No. 2 (Clad Plates- **By Product**) may not be allowed for import and accordingly it may be omitted.
3. Import item at Sl.No.3 (Clad Plates) shall be of relevant grade and thickness as contained /utilized in the export item at SI. No. 3 and its quantity may be allowed as 194.7 MT as 1.18 Kgs./Kg . content in the export item at SI.No.3.
4. Import item at Sl. No. 4 (Clad Plates- **By Product**) may not be allowed for import and accordingly it may be omitted.

RA concerned may take suitable consequential action accordingly.

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Case No.	118 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000700AM26
RA File Number	31AX04000044 AM26
Licence No and Date	3111004744/08/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.08.2025, as under:

Import - 1430 kg. after recovery

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000870AM26
RA File Number	31AX04000053 AM26
Licence No and Date	3111004798/16/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.08.2025, as under:

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Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
Reason: PRATIBHA.KUMARI@NIC.IN
Location: DGFT(HQ)

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Import 1.105 kg. after recovery

2. 1885 kg. after recovery

3.330 kg. after recovery

Note: Grade of import items will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	120 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000975AM26
RA File Number	07AX04000295 AM26
Licence No and Date	0711014501/21/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000985AM26
RA File Number	07AX04000299 AM26
Licence No and Date	0711014514/22/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	122 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001007AM26
RA File Number	31AX04000072 AM26
Licence No and Date	3111004819/22/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001304AM26
RA File Number	05AX04000752 AM26
Licence No and Date	0511033145/05/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001315AM26
RA File Number	08AX04000405 AM26
Licence No and Date	0811015223/05/06/2025
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	125 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ELIN ELECTRONICS LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001356AM26
RA File Number	03AX04000349 AM26
Licence No and Date	0311044573/06/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001361AM26
RA File Number	34AX04000210 AM26
Licence No and Date	3411006573/06/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001409AM26
RA File Number	03AX04001130 AM26

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Licence No and Date	0311044657/10/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	338-020-708-0 JUNCTION BOX (Net weight / Assembly: 1.94 kgs	130 NOS (Total Weight: 252.20 kgs (Imported material: 246.831 Kg and other material: 5.396 Kg)	SS SHEET DMD 0276 -23 - 0.8 mm	519.36 Kg inclusive of 122.94% wastage on the net weight of Stainless-Steel sheet in the export product.
			SS SHEET DMD 0276-23 - 1.0 mm	
			SS SHEET DMD 0276-23 - 1.2 mm	
			SS SHEET DMD 0276-23 - 2.5 mm	
			SS Bar DMD 0276 -22 - Dia 20 mm	73.97 Kg inclusive of 433.31% wastage on the net weight of Stainless-Steel Bars in the export product.
			SS Bar DMD 0276 -22 - Dia 25 mm	

NOTE:

i. THE GRADE OF STAINLESS STEEL OF THE IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF THE STAINLESS STEEL IN THE EXPORT PRODUCT.
ii. THE RECOMMENDED IMPORT QUANTITY IS DETERMINED AFTER CONSIDERING THE DETAIL PROVIDED BY THE APPLICANT AND TAKING INTO ACCOUNT THE RECOVERY FROM SCRAP AND IT CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

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Name: PRATIBHA KUMARI(Deputy DGFT)
Date: 28-Aug-2025 18:12:36
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Case No.	128 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001428AM26
RA File Number	03AX04001227 AM26
Licence No and Date	0311044681/11/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

Sl No	Name of the export item	Quantity	Item of import	QUANTITY APPLIED	RECOMMENDED WASTAGE
1	351-310-102-0 LEAK COLLECTOR	48 NOS	SS SHEET AMS 5510 - 3 mm	385.92 KGS	KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			SS SHEET AMS 5510 – 0.5 mm	4.176 KGS	KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			SS SHEET AMS 5510 - 1.5 mm	49.008 KGS	KGS INCLUSIVE OF 22.61% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

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Note:

i. The grade of the imported Stainless-Steel sheets should match the grade of Stainless Steel in the export product.
ii. THE RECOMMENDED IMPORT QUANTITY IS DETERMINED AFTER CONSIDERING THE DETAIL PROVIDED BY THE APPLICANT AND TAKING INTO ACCOUNT THE RECOVERY FROM SCRAP AND IT CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001430AM26
RA File Number	09AX04000243 AM26
Licence No and Date	0911009798/11/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 18.08.2025, as under:

Export item: Oil and Gas Drilling Equipment

S. No.	Export Product	Export Qty. in Number	Finished Weight of EP in Kg	Import Items	% Wastage allowed after recovery	Import Qty. allowed in Kg inclusive wastage after recovery
1.	PART NO-10139010	25	662.5	Low Alloy Steel Bar, Grade: ST07	92.79%	1277.26
2.	PART NO-10496306	25	575	Low Alloy Steel Bar, Grade: ST14	34.94%	775.88
3.	PART NO-	10	5	Martensitic	257.45%	16.09

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	H057387700			Stainless Steel Tube,Grade: Super 13cr		
4.	PART NO-H0K1134002DXMU & H0K1134102DXMU	2	32	Martensitic Stainless Steel Bar, Grade: Super 13cr	98.27%	63.45

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001459AM26
RA File Number	33AX04000031 AM26
Licence No and Date	3311002744/11/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Appendix 4E in prescribed format with details of quantity of import item required for each of export product and %wastage claimed on net content basis, duly certified by CE.

2.

Export							Import				
Export Product (EP)			For one unit of EP				Import item	Input raw material for one EP			% wastage on net content basis
S. No.	Part No.	Qty. in Nos.	Total wt.	Extremities Dimensions (LxBxT)	Net Area	Wt. of one EP (A)	S. No.	Description	Dimensions (LxBxT)	Dimensions (LxBxT)	Area	Wt. (B)	[(B-A)/A]x100

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1	1
2	2

Note: Drawing of each export product with part number to be attached.

3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	131 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001472AM26
RA File Number	08AX04000434 AM26
Licence No and Date	0811015283/12/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 13.08.2025, as under:

Export Product:

Platform Structure for Riser – 02 Set

Gratings for Platform Structures – 02 Set

Wastage allowed on import item:

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1. Import items (pipe) at Sr. No. 25 may be allowed as raw material with 2% wastage on net content.
2. Import items at Sr. Nos. 1-24 and 26-29 (UPN, E.ANG, U.ANG, IPE, MS.FL.BAR, MS.RO.BAR, Angles, and Gratings) may be allowed as raw material with 3% wastage on net content.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/1/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002322AM26
RA File Number	05AX04000868 AM26
Licence No and Date	0511033298/12/06/2025

Norms Committee Decision:

The committee considered the case as per agenda. Representatives of the firm Shri R.Balaji – Assistant GeneralManager, Shri Shintarou Kawara – Senior Manager and Shri Pankush Arora - Advisor (ICCH) attended the Personal Hearing before Norms Committee-1 and explained the case in detail. They sought review of the rejection of their case by NC-1 in its meeting dated 01.07.2025. Their main submission was that item of import under the instant AA is second hand engines and it should be allowed for export after refurbishing. The Committee noted that in the instant case, the firm has not made any new product from the imported items. Rather, they are exporting it only after refurbishing. Such exports are not allowed under Advance Authorization Scheme. The committee, therefore, decided to maintain its earlier decision of rejection.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	E APPLIANCES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001495AM26
RA File Number	05AX04000687 AM26

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Licence No and Date	0511033319/13/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001499AM26
RA File Number	07AX04000446 AM26
Licence No and Date	0711014723/13/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	DANVITA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001501AM26
RA File Number	03AX04001271 AM26
Licence No and Date	0311044813/14/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detailed technical drawings with dimensions of each export product.
2. Detailed technical note on manufacturing process and wastage at each stage of operation, including the relevant flow sheet.
3. Weight of each Export Product and its application.
4. Weight of each of the imported and indigenous inputs, separately for each export product, for

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material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated.

5. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
8. Size and specification, including grade, composition, range, thickness, etc., of the items proposed for import.
9. Cross-sectional diagram of export product with calculation of raw material requirement.

Case stands deferred

Case No.	136 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001512AM26
RA File Number	05AX04000969 AM26
Licence No and Date	0511033338/16/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 10.07.2025, as under:

1. Net weight of export item at Sl No.1 may be specified as 423,000 Kgs.
2. Quantity of import items at Sl.No. 1 to 39, 41, 43 to 99, 101, 102 & 104 to 111 may be allowed on net to net basis with accountability clause .
3. Import items at Sl.No. 40, 42, 100 & 103 shall be of relevant size as contained/utilised in the export items and their quantities may be allowed on net to net basis as claimed by the firm.
4. Quantity of import items at Sl.No. 112 to 137 may be allowed as 1.02 Kgs/Kg content in the respective export items.

RA concerned may take suitable consequential action accordingly.

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Case No.	137 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001519AM26
RA File Number	09AX04000274 AM26
Licence No and Date	0911009830/16/06/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	138 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001561AM26
RA File Number	03AX04001392 AM26
Licence No and Date	0311044914/18/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	5849744-1 TUBE ASSEMBLY (Net weight per assembly: 0.04 kg)	444 NOS (Total Weight: 17.44 kgs (Imported: 11.011 Kgs & Other materials: 6.431 Kgs)	SS-BAR - Dia 16 mm -AMS 5645 QTY: 69.708 KGS	67.97 kgs inclusive of 522% wastage on the net content of imported raw material in the 444

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				Nos Tube Assembly.

NOTE:

i. THE GRADE OF THE IMPORTED STAINLESS-STEEL BAR SHOULD BE MATCHED WITH THE GRADE OF THE STAINLESS-STEEL BAR FOR MANUFACTURING OF THE TUBE ASSEMBLY TO BE EXPORTED.
ii. THE RECOMMENDED IMPORT QUANTITY IS DETERMINED AFTER CONSIDERING THE DETAIL PROVIDED BY THE APPLICANT AND TAKING INTO ACCOUNT THE RECOVERY FROM SCRAP AND IT CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001562AM26
RA File Number	04AX04000070 AM26
Licence No and Date	0411009814/18/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit an Engineering drawing of each of the export items, which indicates the size & weight in kgs of the raw material and also the size & weight in kgs of the finished product.

2. Process flow chart, which could indicate the wastage at each stage of operation.

3. Mill Test Certificate of the imported steel.

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4. Revised Appendix 4E, which must indicate the Quantity required for each of the export products in kgs

5. Where is the application of the export items? Please submit a detailed description of each export item.

Case stands deferred

Case No.	140 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001571AM26
RA File Number	03AX04001343 AM26
Licence No and Date	0311044923/19/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.08.2025, as under:

1. IMPORT ITEM NO 1 OF REL SIZE AND SPEC - 1.02 KG/KG CONTENT IN EXPORT

2.IMPORT ITEM NO 2 OF REL SIZE AND SPEC- NETT TO NETT

3.REST OF THE ITEMS ARE PACKING MATERIAL MAY BE ALLOWED AS PER PACKING POLICY.

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LIFTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001575AM26
RA File Number	30AX04000174 AM26

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Licence No and Date	3011007215/19/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001579AM26
RA File Number	30AX04000188 AM26
Licence No and Date	3011007216/19/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 18.08.2025, as under: **Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.** RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001582AM26
RA File Number	07AX04000497 AM26
Licence No and Date	0711014790/19/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	144 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001583AM26
RA File Number	07AX04000496 AM26
Licence No and Date	0711014791/19/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001584AM26
RA File Number	07AX04000498 AM26
Licence No and Date	0711014792/19/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001592AM26
RA File Number	05AX04001006 AM26
Licence No and Date	0511033422/20/06/2025
Norms Committee Decision:	

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The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Complete dimensions and weight of import item, input blank and corresponding part in export product.

2. Detailed justification of import requirement with blow-up diagram of export product showing parts made from imported items.

3. Import requirement of items at S. Nos. 7, 86 and 91 are not in multiples of export quantity and hence clarification thereof.

Case stands deferred

Case No.	147 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SAWS DRILLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001606AM26
RA File Number	09AX04000234 AM26
Licence No and Date	0911009885/20/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001624AM26
RA File Number	05AX04000886 AM26
Licence No and Date	0511033442/23/06/2025
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	149 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001640AM26
RA File Number	07AX04000429 AM26
Licence No and Date	0711014817/23/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VICTURA TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001644AM26
RA File Number	05AX04001013 AM26
Licence No and Date	0511033461/23/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002218AM26
RA File Number	24AX04000159 AM26

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Licence No and Date	2411004734/21/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	152 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002222AM26
RA File Number	05AX04001391 AM26
Licence No and Date	0511034005/21/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT 40 GAL RATED FOR 3000PSI WP (OIL FIELD EQUIPMENT)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 104: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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and Date	
HQ File Number	HQRNORM APPLY 00002223AM26
RA File Number	05AX04001392 AM26
Licence No and Date	0511034006/21/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT 40GALRATED FOR 3000 PSI WP(OIL FIELD EQUIPMENT)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 103: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002224AM26
RA File Number	05AX04001400 AM26
Licence No and Date	0511034007/21/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	155 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred

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Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002248AM26
RA File Number	31AX04000170 AM26
Licence No and Date	3111005103/22/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	156 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002250AM26
RA File Number	34AX04000379 AM26
Licence No and Date	3411006758/22/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Net content of FRP in Export Product.

2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.

3. Net weight of Pultrusions, plate and metal parts.

4. Net weight of Export Product.

5. Value of consumables.

6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and

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supported by documentary evidence/drawings etc. Case stands deferred

Case No.	157 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002267AM26
RA File Number	24AX04000168 AM26
Licence No and Date	2411004748/23/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NOV MFG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002292AM26
RA File Number	31AX04000185 AM26
Licence No and Date	3111005112/24/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAKRAMIM PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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HQ File Number	HQRNORM APPLY 00002297AM26
RA File Number	32AX04000305 AM26
Licence No and Date	3211009482/24/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002307AM26
RA File Number	04AX04000415 AM26
Licence No and Date	0411010049/25/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002315AM26
RA File Number	31AX04000190 AM26
Licence No and Date	3111005115/25/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred

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Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002317AM26
RA File Number	07AX04000768 AM26
Licence No and Date	0711015169/25/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	163 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002318AM26
RA File Number	34AX04000388 AM26
Licence No and Date	3411006781/25/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 13.08.2025, as under:

1. Quantity of import items at Sl. No. 1 to 21 may be allowed on net to net basis with accountability clause as per GN-4.
2. Quantity of import items at Sl. No. 22 to 36 may be allowed as 1.05 Kg./Kg. content in the export item.
3. Quantity of import items at Sl. No. 37 &38 may be allowed as 1.01 Kg./Kg. content in the export item.
4. Quantity of import item at Sl. No. 39 may be allowed as 1 mtr./mtr. content in the export item as claimed by the firm

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/1/MEET/Aug/202526/9

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Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002336AM26
RA File Number	04AX04000428 AM26
Licence No and Date	0411010067/28/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit an Engineering drawing of each of the export items, which indicates the size & weight of the raw material and also the size & weight of the finished product.

2. Process flow chart, which could indicate the wastage at each stage of operation.

3. Mill Test Certificate of the imported steel.

4. Revised Appendix 4E, which must indicate wastage claimed (%age) on a net content basis/yield, if applicable. The quantity required for each export product must be in kgs.

5. Where is the application of the export items? Please submit a detailed description of each export item.

Case stands deferred

Case No.	165 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002341AM26
RA File Number	05AX04001461 AM26
Licence No and Date	0511034140/28/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	166 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002349AM26
RA File Number	07AX04000790 AM26
Licence No and Date	0711015192/28/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	167 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002359AM26
RA File Number	04AX04000429 AM26
Licence No and Date	0411010074/28/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit an Engineering drawing of each of the export items, which indicates the size & weight of the raw material and also the size & weight of the finished product.

2. Process flow chart, which could indicate the wastage at each stage of operation.

3. Mill Test Certificate of the imported steel.

4. Revised Appendix 4E, which must indicate wastage claimed (%age) on a net content basis/yield, if applicable.

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5. Where is the application of the export items? Please submit a detailed description of each export item. Case stands deferred

Case No.	168 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HEX20LABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002363AM26
RA File Number	10AX04000109 AM26
Licence No and Date	1011003337/29/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002373AM26
RA File Number	34AX04000398 AM26
Licence No and Date	3411006782/29/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025

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HQ File Number	HQRNORM APPLY 00002374AM26
RA File Number	34AX04000396 AM26
Licence No and Date	3411006784/29/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002376AM26
RA File Number	05AX04001489 AM26
Licence No and Date	0511034165/29/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002398AM26
RA File Number	33AX04000062 AM26
Licence No and Date	3311002904/30/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred

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Party Name	CAVOTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002399AM26
RA File Number	31AX04000175 AM26
Licence No and Date	3111005128/30/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. As per Appendix 4E, the indigenous input is NIL, and there is no wastage in the items of import; then what are the manufacturing activities involved?
2. Submit a detailed process of manufacturing the export product and its application.
3. What is the use of the cable and cable reel system, which are required to be imported?
4. Submit a list of items of indigenous inputs required to complete the item of export. Accordingly, submit a revised Appendix 4E.
5. The attached drawing does not give a complete understanding of the manufacturing process and requirements of imported and indigenous inputs. Indicate the position of imported inputs as well as indigenous items.

Case stands deferred

Case No.	174 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002425AM26
RA File Number	05AX04001503 AM26
Licence No and Date	0511034225/31/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	175 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred

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Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002435AM26
RA File Number	03AX04002032 AM26
Licence No and Date	0311046135/01/08/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002438AM26
RA File Number	09AX04000440 AM26
Licence No and Date	0911010151/01/08/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002445AM26
RA File Number	31AX04000194 AM26
Licence No and Date	3111005139/01/08/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	178 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002446AM26
RA File Number	31AX04000200 AM26
Licence No and Date	3111005140/01/08/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002457AM26
RA File Number	09AX04000467 AM26
Licence No and Date	0911010161/01/08/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002458AM26
RA File Number	07AX04000812 AM26
Licence No and Date	0711015248/01/08/2025
Norms Committee Decision:	

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The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.08.2025, as under:

EXPORT ITEM: **WALMART 10QT FISH FRYER**

QTY: 50600 NOS

ITEM OF IMPORT

1. ALUMINIUM CIRCLE.
2. THERMOMETER.
3. REGULATOR VALVE WITH HOSE.
4. CAST IRON MIXING TUBE AND BURNER SET
5. BLACK COATING POWDER WITH A MATT FINISH

Allowed quantities of import items:

ITEM No 1: 1.5% ON THE NET WEIGHT OF ALUMINIUM CIRCLES IN THE EXPORT PRODUCT.

ITEM No 2,3 & 4: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

ITEM No 5: 3% OF THE FOB VALUE OF EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.	181 / NC/1/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002558AM26
RA File Number	31AX04000210 AM26
Licence No and Date	3111005156/07/08/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Minutes of Offline Case

Case No.1

M. No.: NC/1/MEET/Aug/202526/6 (Offline Cases)dated 18.08.2025	**M/s. XomoxSanmar Ltd., Chennai**	**Status of case**
Lic. No : 0410120070 dated 23.12.2010		
HQ. F. No.: 01/80/50/00670/AM11/NC-I (part file)	**Subject:**Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. XomoxSanmar Ltd. Vs. The DGFT &Anr. **- reg.**	Deferred
RLA No.:		

Case History: This is regarding Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. XomoxSanmar Ltd. Vs. The DGFT &Anr., received vide mail dated 23.06.23.

2. In the said petition, the petitioner has challenged DES-I's letter No.01/80/050/00670/AM11/DES.I/1162 dated 12.08.14 whereby the request of the petitioner for ratification of norms in respect of Advance License No.0410120070 dated 23.12.2010 was rejected by NC-I in its meeting No.07/15 dated 24.06.14 on the grounds that the items of export as well as items of imports are valves and there is no manufacturing activity involved because upon manufacturing a new product with distinctive named should come into existence.

3. Vide Order dated 06.06.23 (copy enclosed), the court has set aside the impugned order and remanded the matter to the file of Respondent 1, to be decided afresh and in line with the discussion in the said order after ascertaining if the petitioner has in fact, made any additions to the imported valves by procurement of indigenous products.

4. Consequent upon this order, RA, Chennai asked the petitioner to file a representation afresh. In compliance, the petitioner has forwarded their letter dated 20.12.23 vide mail dated 20.12.23, wherein the details of their earlier representation dated 07.04.11 and supporting documents are mentioned. The petitioner has requested that it may be given an opportunity of being heard before any orders are passed in this matter.

5. The matter has been referred to DPIIT for examination and comments.

6. Subsequently, the case was considered by NC-1 in its meeting dated 03.01.24 and the Committee decided to call the applicant in PH in the forthcoming meeting to explain the case in detail. Accordingly, the firm was called for PH before NC-1 on 19.02.24.

7. The representative of the firm, Shri V. Guruprasath, AVP, M/s XomoXSanmar Ltd appeared for the PH on 19.02.2024 and briefed the case before the committee. He informed that they had supplied items after fitment of various indigenous items like gear boxes, actuators, limit swishes etc. and testing. After due deliberations, the Committee decided to call the applicant in the next meeting along with the following information/documents:

i. Copy of application made at the time of getting Advance Authorization
ii. Copy of Advance Authorization

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iii. Details of import and export items
iv. Details of indigenous inputs used
v. Copies of Bill of export showing items supplied to SEZ against the AA.
vi. Details of deemed export
vii. Any other documents relevant to the case.

8. Accordingly, the firm was called on PH on 18.03.24 and on request of the applicant the Committee decided to give 45 days to submit the requisite information/documents.

9. Now, the firm has submitted following documents vide letter dated 06.08.2024:

(i) Details of imports allowed in the Authorization License

(ii) Bill of Entry details

(iii) Invoice details.

10. Subsequently, the case was considered by NC-1 in its meeting dated 06.09.2024 and the Committee noted that the firm has not furnished all the requisite documents as decided in the PH meeting held on 19.02.2024. Hence, the Committee decided to call for the following documents from the firm in order to process the case further:

i. Copy of application made at the time of getting Advance Authorization

ii. Details of indigenous inputs used

iii. Details of deemed export

11. The documents/information were called for from the firm vide mail dated 27.11.2024 followed by reminder dated 04.02.2025. However, reply of the firm was not received. Then, the casewas considered by NC-1 in its meeting dated 21.03.2025 and the Committeedecided **to issue reminder to the appl**icant to submit the requisite information/documents within 15 days.

12.Thereafter, the case was considered by NC-1 in its meeting dated 16.05.2025 and the decision of the Committee was to issue final reminder to the applicant to submit the requisite information/documents and also to call the firm for personal hearing before NC-1 in its forthcoming meeting. The firm vide mail dated 26.05.2025 intimated that it has attached/forwarded the following documents:-

1. Copy of Application made at the time of getting Advance Authorization.
2. Details of Indigenous inputs used.
3. Details of deemed exports.

13. The said mail of the firm along with its attachments was forwarded to DPIIT for examination and comments vide mail dated 29.05.2025. The firm has been called for PH vide mail dated 12.08.2025 to appear before NC-1 on 18.08.2025 to explain its case. The case is placed before NC-1 for taking appropriate decision in the matter.

Decision: The Committee considered the case as per agenda. Representative of the firm Shri V Guruprasath, Assistant Vice President – Engineering along with his Legal Counsel attended the Personal Hearing before Norms Committee-1 and explained the case in detail. They stated that after import, the valves undergo various processes in their factory including the fitting of indigenously procured actuators, gear boxes and subsequent assembly. Thereafter, there is a process of hydro testing and re-assembling to meet the standards specified by the customers. It is only at this stage that the manufacturing process attains completion and thereafter, the valves are offered to the customers for inspection and confirmation.Further, they clarified that after the said manufacturing activity, no new

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product came into existence. The Committee further noted from the copy of application submitted by the firm that the details of indigenous inputs used in manufacturing of export product valves are nil, which is contradictory to the said statements made by the representatives.The Committee, after deliberating upon the case,decided **to call for** the following information as per comments of concerned TE:

i. Documentary evidence of manufacturing activity on the imported valves, export product wise.
ii. Details of indigenous inputs used and their respective values, export product wise.
iii. The FOB value of valves and value of imported valves and the value of indigenous inputs used in the valves, export product wise

Case stands deferred.

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